NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/06/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI. S VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/169/2016

NAME OF THE PETITIONER(S)

: Arti Meenakashi Muthiah

NAME OF THE RESPONDENT(S)

: The Reliance Motor Company Private Limited & 4 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1.

PRIMADARSHINI N

AKHIL JAIN

2. S. Santhana Enshner ? M. Kantha Surana ?

KEERTI

FOR TKBHASKAR

Council for Petitioner

Counsel for Respondents

Correthe

ORDER

Counsel for petitioner present. PCS representing the respondents present. Counsel for petitioner stated that he received the statement of accounts from the respondents only three days back and sought time for seeking necessary instructions from the client. In relation to the appointment of the Administrator in the pending CAs, both the counsel sought time. Time enlarged at request. Put up on 4.07.2017 at 10.30 A.M.

S. シントーマントをして、
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(K. ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)